



Government of Jammu and Kashmir

Finance Department

Civil Secretariat, Jammu.

Notification

Jammu, the 2nd March, 2018

SRO 118 In exercise of the powers conferred by Section 5 of the Jammu and Kashmir Levy of Tolls Act, Samvat, 1995, (Act No. VIII of 1995), the Government of Jammu and Kashmir hereby exempt from payment of levy of duty leviable under the said Act, the logistics like tentage, light and sound material etc. to be imported into the State by Hridayadeep Trust, Jeevan Nagar Jammu in connection with the Religious event to be held w.e.f 31-03-2018 to 07-04-2018, near Police Check Post, Balole Bridge, Bari Brahamana, District Samba subject to the condition that the trustee certifies the material imported is exclusively meant for the above said purposes and shall be returned back after conclusion of the said event.

By order of the Government of Jammu and Kashmir.

Sd/-

(Navin K. Choudhary), IAS

Principal Secretary to Government

Finance Department

Dated: 02.03.2018

ET/Estt/26/2018

- To the:-
1. Secretary to Government, Department of Law, Justice & Parliamentary Affairs.
 2. Excise Commissioner, J&K.
 3. Deputy Excise Commissioner, Check Post, Lakhanpur.
 4. OSD to Finance Minister for information
 5. Special Assistant to Hon'ble Minister of State.
 6. Pvt. Secretary to Principal Secretary Finance.
 7. Trustee, Hridayadeep Trust Jeevan Nagar Jammu
 8. Stock File/SRO File.

(Dr. Aadil Fareed)

Under Secretary to Government